

ITEM NO.1

Virtual Court 2
XV

SECTION

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 13461/2020

(Arising out of impugned final judgment and order dated 29-05-2020 in DBCWP No. 5799/2020 passed by the High Court Of Judicature For Rajasthan At Jaipur)

MAGHI DEVI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 57781/2020 - APPLICATION FOR PERMISSION

IA No. 57782/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 57783/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-06-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DINESH MAHESHWAR

HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Rishi Kapoor, Adv.

Mr. Ronak Karanpuria, AOR

Mr. Vivek Gurnani, Adv.

Mr. Nikhil Mishra, Adv.

For Respondent(s)

Dr. Manish Singhvi, AAG

Mr. D. K. Devesh, AOR

UPON hearing the counsel the Court made the following

O R D E R

Permission to file Special Leave Petition is granted.

Heard learned counsel for the parties.

Perused the impugned judgment.

We find no infirmity in the view expressed by the High Court. The petitioner has not referred to even a single instance in this Special Leave Petition to highlight the deficiency of facilities or for that matter flouting of any protocol specified by the Central Government or State Government in any examination centre, whilst conducting such examination during the Covid-19 pandemic situation. Our attention has been invited by the counsel for the State to an order passed by this Court in similar situation in SLP(C) D. No. 12064 of 2020 titled as Rajshree Vs. State of Karnataka & Ors. Notably, the High Court while dismissing the contempt petition also took note of the fact that the examinations had commenced from 18.06.2020; and we find that as per the schedule published in the official website of the Board of Secondary Education, Rajasthan, Ajmer, the examination proceeded even on 19.06.2020, 20.06.2020 and 22.06.2020 to 27.06.2020 on every day. Despite this, not even a solitary instance has been brought to our notice where complaint about inappropriate facilities or the possibility of exposure of the students due to breach of standard operating procedure, as the case may be.

Taking over all view of the matter, we decline to interfere in this Special Leave Petition. The Special Leave Petition is dismissed accordingly.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)

(VIRENDER SINGH)

COURT MASTER (SH)

BRANCH OFFICER